

ITEM NO.47 Court 7 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1186/2021

RAJITHA SAVYA REDDY Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and IA No.140013/2021-GRANT OF INTERIM RELIEF and IA No.140012/2021-EXEMPTION FROM FILING AFFIDAVIT )

Date : 29-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.  
Ms. Charu Mathur, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, the Petitioner is permitted to appear in the counselling in the General category, at par with Indian Citizens for the purpose of NEET-PG Counselling and admission for 2021-2022.

It is made clear that the aforesaid interim relief is limited to the academic year 2021-2022 only.

Tag with Writ Petition (Civil) No. 1397 of 2020 and batch.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)